

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 110
(IB)-236(PB)/2019

IN THE MATTER OF:

M/s. Lingaraj Trading Company
Vs.
Punj Lloyd Ltd.

....Applicant/petitioner

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 01.02.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

PRESENTS:

For the applicant :

Ms. Nattasha Garg, Adv.

For the respondent :

Dr. U.K Chaudhary, Sr. Adv.,

Mr. Manish Shekhari, Mr. Vivek Jain,

Mr. Sumit, Advs. for CD.

ORDER

Arguments heard. Order reserved.

Sdl—

(M. M. KUMAR)
PRESIDENT

Sdl—

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)